

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Omkara Assets Reconstruction Pvt Ltd
Vs
Karaikal Port Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/85/CHE/2022

(IA/MA) APPLICATION NUMBERS

Diary No 3305118007352023

ORDER

Present: Ld. Counsel Shri. Rishi Nandhan for the Applicant.

An application was filed vide Diary No. 3305118007352023.

Despite pointing out the defects by the Registry vide dated 09.02.2024, defects were not rectified. The order was uploaded on the website of NCLT. Now a Memo dated 14.06.2024 has been filed stating that defects could not be rectified within time since the bundle was misplaced.

We are informed that Resolution Plan qua Karaikal Port Pvt Ltd has already been approved on 31.03.2023. That being the position, even nothing survives in the application. The Applicant is at liberty to take action as per law.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)